

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
CIRCUIT SITTING:BILASPUR

Original Application No.203/00881/2018

Bilaspur, this Thursday, the 18th day of July, 2019

HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER
HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER

C.L. Agrawal
S/o Late Dev Karan Agrawal
Aged about 60 years
Retired Conservator of Forest
R/o H.No.28 Park Avenue Colony
Jindal Road Raigarh 496001
Mobile 9009045044

-Applicant

(By Advocate-**Shri A.V. Shridhar**)

V e r s u s

1. Union of India,
Through Additional Chief Secretary
Ministry of Environment,
Forest and Climate Change
Indira Paryavaran Bhawan
Jorbagh Road, New Delhi 110003

2. State of Chhattisgarh
Through Secretary
Department of Forest
Mahanadi Bhawan
Naya Raipur (C.G.) 492002

3. Principal Chief Conservator of Forest
Aranya Bhawan,
Naya Raipur (C.G.) 492002

- Respondents

(By Advocate-**Shri Vivek Verma for respondent No.1 &**
Shri Ajay Ojha for respondent No.2 & 3)

OR D E R (Oral)
By Navin Tandon, AM:-

Through this Original Application the applicant is seeking his promotion to be ante dated. The applicant has submitted his representation to the respondent-department but the same is pending for consideration.

2. The respondents Nos.2 & 3 have filed their reply. It has been submitted therein that considering the fact that a representation has been made by the applicant in detail raising his grievance, the answering respondents pray that a direction may be issued to the respondents to decide the said representation within a stipulated period of time by a speaking and reasoned order and the same may be conveyed to the applicant thereafter within a reasonable period of time.

3. Learned counsel for the applicant agrees to the submission made by the respondents.

4. Accordingly, at this stage, without going into the merits of the case, this Original Application is disposed of,

with a direction to the competent authority of the respondents to consider and decide the applicant's representation dated 07.06.2018 and 11.07.2018 (Annexure A/3 colly.), if not already decided, with a reasoned and speaking order, within a period of 60 days from the date of receipt of a copy of this order. The decision so taken shall be communicated to the applicant.

(Ramesh Singh Thakur)
Judicial Member

(Navin Tandon)
Administrative Member

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